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CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

MA No.: 35/1997 and
O.A. No. : 388/1996.

Date of Order : 26.2.97

Mangi Lal, Ex-Peon, CAT., Jaipur Bench. Applicant.

Versus

1. Union of India through :
The Secretary,
Department of Personnel & Administrative
Reforms, New Delhi - 110 001.
2. The Chairman,
Central Administrative Tribunal,
New Delhi.
3. Registrar, Central Administrative Tribunal,
Jodhpur.
4. Vice Chairman,
Central Administrative Tribunal,
Bench Jaipur, Shivaji Marg,
Ramsingh Road, Jaipur.

Respondents.

Mr. I.R. Choudhary, Counsel for the applicant.

CORAM :

Hon'ble Mr. O.P. Sharma, Member (A).
Hon'ble Mr. A.K. Misra, Member (J).

PER HON'BLE MR. O.P. SHARMA :

This is a Misc. Application filed by the applicant in OA No. 388/96, Mangi Lal Singh Vs. Union of India and Others, seeking permission to amend the OA with a view to adding some additional prayer clauses, grounds, arguments etc. in the OA. While arguing on the MA, the learned counsel for the applicant states that he would withdraw the OA itself and would file a fresh OA incorporating all the grounds, prayers and averments which he proposes to add now from this MA. Permission to withdraw the OA is granted with liberty to file a fresh application, if the applicant is so advised. While filing the fresh OA, the applicant may also consider who are all the parties to be made as respondents in the OA. The OA is

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dismissed as having been withdrawn with liberty to file a fresh application, if so advised.

2. The OA and MA, both stand disposed of accordingly.

AM
(A.K. MISRA)

Member (J)

OP
(O.P. SHARMA)

Member (A)

cvr.